

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 9 OF 2020

Between:

1. V. Vijaya Laxmi, W/o. V. Tirumal Rao, Aged about 66 years, Occ. Housewife, R/o. H.No.1-71, Vellur Village, Jadcherla Mandal, Mahaboobnagar District.
2. Venkat Appa Rao, S/o. V. Thirumal Rao, Aged about 46 years, Occ. Farmer, R/o. H.No.1-72, Vellur Village, Jadcherla Mandal, Mahaboobnagar District.
3. Vallur Rajeshwar Rao, S/o. V. Tirumal Rao, Aged about 44 years, Occ. Bussiness, R/o. H.No.1-71, Vellur Village, Jadcherla Mandal, Mahaboobnagar District.
4. Venkat Rao, S/o. V. Tirumal Rao, Aged about 40 years, Occ. Pvt.-Employee, R/o. H.No.1-72, Vellur Village, Jadcherla Mandal, Mahaboobnagar District.

...PETITIONERS

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue (Land Acquisition) Department, Secretariat Buildings, 5th Floor, BRKR Bhavan, NH 44, Hill Fort, Adarsh Nagar, Hyderabad, Telangana-500063.
2. The State of Telangana, Rep. by its Principal Secretary, Irrigation and Command Area Development Department, Secretariat Buildings, 5th Floor, BRKR Bhavan, NH 44, Hill Fort, Adarsh Nagar, Hyderabad, Telangana-500063.
3. The District Collector, LA, Mahabubnagar District, T.S.
4. The Joint Collector, LA, Mahabubnagar District, T.S.
5. The Land Acquisition Officer /RDO LA, Mahabubnagar District, T.S.
6. The Revenue Divisional Officer, Mahabubnagar District, T.S.
7. The Thasildar, Kollapur, Mahabubnagar District, T.S.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be

pleased to issue a Writ, Order or Direction, more particularly one in the nature of Writ of Mandamus, declaring the Preliminary Notification vide File No. G10LAG/72/2017-G-Section, dated 31/07/2017 passed under Sec 11 of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, (L.A. Act 2013) for construction of Uddandapur Balancing Reservoir under Palamoor Ranga Reddy Lift Irrigation Project as illegal, arbitrary in violation of Section 19(7) of LA Act, 2013, and consequently to quash the said acquisition process pursuant to the above mentioned notifications as deemed to have lapsed/rescinded

IA NO: 1 OF 2020

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant Stay of all further proceedings including dispossession of the petitioners from lands in Sy.No.15 admeasuring Ac.6.28 Gts., in Sy.No.80AA admeasuring Ac.0.30 belongs to 1st petitioner and in Sy.No.63 admeasuring Ac.2.00 Gts., in Sy.Nos.66/A admeasuring Ac.5.20 Gts., in Sy.Nos.66/B/A admeasuring Ac.2.39 Gts., in Sy.Nos.66/B/AA admeasuring Ac.4.00 Gts., in Sy.Nos.66/AA admeasuring Ac.1.19 Gts., total admeasuring Ac.14.06 Gts belongs to 2nd petitioner and in Sy.Nos.72/ /E admeasuring Ac.4.00 Gts., in Sy.Nos.66/AA admeasuring Ac.4.00 Gts, Total Admeasuring Ac.8.00 Gts., belongs to 3rd petitioner and in Sy.Nos.22/A admeasuring Ac.0.15 Gts., in Sy.Nos.20/A admeasuring Ac.0.18 Gts., in Sy.Nos.145/A/A/A admeasuring Ac.0.26 Gts., total admeasuring Ac.1.19 Gts., belongs to 4th petitioner situated in Vallur Village, Jadcherla Mandal, Mahabubnagar District, pending disposal of the above Writ Petition

Counsel for the Petitioners: SRI. PALLE SRINIVASA REDDY

Counsel for the Respondents: SRI NETHAN REDDY AGP REP., FOR Additional Advocate General

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 9 of 2020

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. Palle Srinivasa Reddy, learned counsel appears for the petitioners.

Mr. Nethan Reddy, learned Assistant Government Pleader attached to the Office of the learned Additional Advocate General appears for the respondents.

2. Learned counsel for the petitioners seeks leave of this Court to withdraw the Writ Petition.

3. Learned counsel for the respondents has no objection to the aforesaid request made by the learned counsel for the petitioners.

4. Accordingly, the Writ Petition is dismissed as withdrawn.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

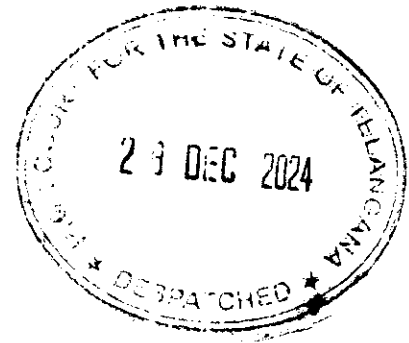
1. One CC to SRI. PALLE SRINIVASA REDDY Advocate [OPUC]
2. Two CCs to ADDITIONAL ADVOCATE GENERAL, High Court for the State of Telangana. [OUT]
3. Two CD Copies

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HIGH COURT

DATED:20/12/2024



ORDER

WP.No.9 of 2020

**DISMISSING THE WRIT PETITION
AS WITHDRAWN
WITHOUT COSTS**

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24/12/24
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